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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 2210 of 1991

New Delhi this the 27th day of April, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.K. Singh, Member

Shri Prachand Kumar
R/o Village & Post Office Agra,
District Bareilly (U.P.).

Applicant

By Advocate Mrs. Rani Chhabra

Versus

1. Union of India,
through its Secretary,
Min. of Communications,
Department of Telecommunication,
New Delhi.
2. Secretary,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
3. The General Manager,
Telecommunication Project,
Department of Telecom,
New Delhi.
4. Divisional Engineer,
Telecommunications,
Ghaziabad Division,
Ghaziabad.
5. Divisional Engineer (Telegraphs),
Gurgaon Division,
Gurgaon. Respondents

None for the respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The material averments in this O.A. are these.

The applicant last worked in the respondent-department till 31.08.1985 and his services were terminated with effect from 1.9.1985. On 26.09.91, he made a representation to the respondents, but in vain.

2. The relief claimed is that the letter dated 31.07.1991 by which his services had been terminated may be quashed and the respondents may be directed to take him back to work and absorb him permanently in the Department.

3. This appears to be a highly belated application. It has got to be dismissed as barred by limitation.

4. This O.A. having been filed in this Tribunal on 23.09.91, the application is dismissed but without any

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order as to costs.

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(B.K. SINGH)
MEMBER (A)

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(S.K. DHAON)
VICE CHAIRMAN

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